Sr. No		District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	(Conteste d Settled)	of exec ution of decr	of days	Section
1	SH. BHARAT PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT)-01 (w.e.f - 20.07.2021)	CENTRAL	OMP COMM- 17/20		MR. R.L SYNGAL	07.02.2020	No	18.10.2021	619	Contested			U/s 34 G Arbitration & Conciliatio Act, 1996
2	SH. RAJNEESH KUMAR GUPTA DJ COMMERCIAL COURT, THC		ARBTN 442/2018	TIME AND SPACE HAULERS VS DABUR INDIA LTD		05-07-2018	NO	09-10-2021	1191	CONTESTE D	NA	NA	ARBITRAT ON AN: CONCILIA TION AC 1996 U/ 34
3	SH. PAWAN KR. JAIN, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHI		NIL								•		
4	MS NISHA SAXENA, DISTRICT JUDGE, COMMERCIAL COURT-04	CENTRAL	CS (COMM)- 553/2018		SH. HARSH PANWAR		NO		Days	CONTESTE D			RECOVER OF MONE
			CS (COMM)72/ 2018	HARYANA JEWELLERS VS. ABHA SHARMA	SH.SACHIN AGGARWAL	22.10.2018	NO	27.10.2021		CONTESTE D	NIL	NIL	RECOVER OF MONE

Sr. No	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision		(Conteste d Settled)	of exec /ution of decr ee	of days for execution of decree from date of decision	Section
			CS (COMM)- 308/2018	PADMINI INDUSTRIES VS SANJAY SHARMA	SH. DALIP K SHARMA	.05.11.2018	NO	29.10.2021	1089 DAYS	CONTESTE D	NIL	NIL	RECOVERY OF MONEY
			CS (COMM)82 7/2020	STATE BANK OF INDIA VS. AKSHAY GOEL	SH. VIJAY PRAKASH	11.03.2020		30.10.2021	963 DAYS	CONTESTE D	NIL	NIL	RECOVERY OF MONEY
			CS (COMM)- 1010/2019	ICICI BANK VS. MAHAVIR SINGH	SH. MANISH DEEWAN	03.07.2019 I	YES	03.10.2021	850 DAYS	CONTESTE D	NIL	NIL	RECOVERY OF MONEY
			OMP (COMM)- 78/2019	ANIL KUMAR VS. CAPITAL FIRST LTD.	SH. SANJEEV KUMAR	05.08.2019		16.10.2021	803 DAYS	CONTESTE D			PETITION U/S 34 ARBITRATI ON ACT
			ARB.A(CO MM)- 27/2019		SH. PUSHPENDRA KUMAR SHUKLA	23.07.2019	NO	28.10.2021	828 DYAS	CONTESTE D	NIL	NIL	PETITION U/S 34 ARBITRATI ON ACT
5	SH. ASHWANI KUMAR SARPAL, DISTRICT JUDGE, COMMERCIAL COURT-05	CENTRAL	NIL	,					,	,	•		

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date of Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	Days for disposal	(Conteste	of exec /ution of decr ee	of days	Section
	SH. MANMOHAN SHARMA, DISTRICT JUDGE(COMME RCIAL)-06, CENTRAL	CENTRAL	NIL										
	SH. DINESH BHATT , DJ (COMMERCIAL COURT)-01		NIL										
	SH. GURDEEP SINGH, LD. DISTRICT JUDGE (COMM)- 02, WEST,THC, DELHI		NIL										
	SH. SANJEEV JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-01		OMP (COMM.)/3	PRADEEP VINOD CONSTRUCTION CO Vs UNION OF INDIA		03.01.2019	-	06.10.2021	1008	PETITION ALLOWED	-	-	U/S 34
	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		ARBTN – 5489 / 2018	NRI EDUCATION SOCIETY VS EDU SMART SERVICES PVT. LTD.	SH. PARTH D. TANDON	01.10.2018	NA	01.10.2021	1097	ALLOWED	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996

Sr. No.	District		Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief Wrs sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Disposal (Conteste	of exec /ution of	Number of days for execution of decree from date of decision	Section
		ARBTN – 1799 / 2018	SAMSUNG INDIA ELECTRONICS PVT. LTD. VS. MR. PRADEEP KUMAR SAXENA	SH DEEPAK	23.05.2018	NA	04.10.2021	1231	DISMISSE D	NA	NA	U/S – 3 ² OF ARBIRATI ON ANI CONCILIA TION ACT 1996
		ARBTN – 1800 / 2018	SAMSUNG INDIA ELECTRONICS PVT. LTD. VS. MR. TARUN NARAYAN	SH. DEEPAK JAISWAL	23.05.2018	NA	04.10.2021	1231	DISMISSE D	NA	NA	U/S – 3 ² OF ARBIRATI ON ANI CONCILIA TION ACT 1996
		COMM.)	ULTIMATE INTERNATIONAL PVT. LTD. VS. TARSEM SINGH	SH. NAGENGRA KUMAR	27.11.2019	NA	06.10.2021	68o	SET ASIDE	NA	NA	U/S – 32 OF ARBIRATI ON ANI CONCILIA TION ACT 1996
		ARBTN. A (COMM.) 02 / 2019	FINANCIAI	SH. RAJEEV SHARMA	20.04.2019	NA	09.10.2021	801	DISMISSE D	NA	NA	APPEAL U/S 37(2) ARBIRATI ON ANI CONCILIA TION ACI 1996

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision		(Conteste d	of exec ution of decr	of days	Section
			OMP (COMM.) 64 / 2020	M/S. ADINATH INDUSTRIES INC. VS UNION OF INDIA AND ORS.		03.09.2020	NA	16.10.2021	409	ALLOWED	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			ARBTN 201 / 2018	NATIONAL BUILDING CONSTRUCTION CORPORATION LTD. VS. SHRI PURKHA RAM CHOUDHARY	1	01.02.2018	NA	23.10.2021	1361	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			OMP (COMM.) 54 / 2019	STELLA MARIS HIGH SCHOOL VS. M/S. EDU SMART SERVICES PVT. LTD.	SH. ASHWIN V. KOTEMATH	07.03.2019	NA	23.10.2021	962	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			OMP (COMM.) 18 / 2019	TELECOMMUNIC ATION ENGINEERING CENTRE VS. STERLITE TECHNOLOGIES AND ORS.	SH. ASHISH SHARMA	21.01.2019	NA	30.10.2021	1014	DISMISSE D	NA	NA	U/S - 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996

Sr. No	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	(Conteste	of exec ution of decr ee	of days	Section
11	SH. SANJIV JAIN, LD. DISTRICT JUDGE (COMM.)-03		(COMM.)/6	ALTITUDE DESIGN Vs YOGESH MOHAN	KIRAN SINGH	26-03-2019	NA	05-10-2021		DISMISSE D	NA	NA	34 Arbitration & Conciliation Act
			(COMM.)/1	INGRAM MICRO INDIA PVT LTD Vs PIONEER ENERPRISES (I)		15-07-2019	NA	21-10-2021	829	DISMISSE D	NA	NA	34 Arbitration & Conciliation Act
			OMP (COMM.)/1 3/2020	UNION OF INDIA VS M/S ASHOK BOOT FACTORY	ATUL AGARWAL	27-01-2020	NA	21-10-2021	633	DISMISSE D	NA	NA	34 Arbitration & Conciliation Act
			COMP	M/S PRISTINE MEGA LOGISTICS PARK PVT LTD VS UNION OF INDIA	TAPAN KUMAR	07-08- 2020	NA	30-10-2021	449	DISPOSED	NA	NA	34 Arbitration & Conciliation Act
12	SH. PREM KUMAR BHARTWAL DISTRICT JUDGE (COMMERCIAL COURT)-01	SOUTH	OMP (T) (COMM.)/1 /2021	APPAREL MADE UPS AND HOME FURNISHING SECTOR SKILL VS NATIONAL BACKWARD CLASSES FINANCE AND DEVELOPMENT CORPORATION	Sh Ankit Singhal	02.03.2021	No	12.10.2021	234	Contested	NA		Petition U/s 14 of the Arbitration & Conciliation Act

Sr. No.		District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	(Conteste d /	of exec ution of decr ee	of days	Section
			ARBTN/237 /2018	INDIAN INSTITUTE OF FOREIGN TRADE VS M/S NAUTANDAS AND CO.	Sh Navdeep Singh	08.08.2018	No	21.10.2021	1158	Contested	NA	NA	Petition U/s 34 of Arbitration & Conciliation Act
			OMP (I) (COMM.)/1 168/2021	ZAMIL STEEL BUILDINGS INDIA PVT. LTD. VS CINDA ENGINEERING AND COSTRUCTION PVT. LTD. AND ORS.	Sh. Mrnal Beri	01.04.2021	No	30.10.2021	213	Contested	NA	NA	Petition U/s 9 of the Arbitration & Conciliation Act
			OMP (I) (COMM.)/1 169/2021	ZAMIL STEEL BUILDINGS INDIA PVT. LTD. VS CINDA ENGINEERING AND COSTRUCTION PVT. LTD. AND ORS.	Sh. Mrnal Beri	01.04.2021	No	30.10.2021	213	Contested	NA	NA	Petition U/s 9 of the Arbitration & Conciliation Act
	SH. VINAY KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH	M)/34/202	Habitat India Vs. Amway India Enterprises	Rakesh K Lakra	04.12.2020	NA	30.10.2021	331	CONTESTE D	NA	NA	Sec 34
			CS(COMM) /211/2020	ICICI Bank Ltd VS. Rachit Goel	Punit Bhalla	04.08.2020	NA	30.10.2021	453	CONTESTE D	30.10. 2021	30.10.2021	Recovery of Money

No				Petitioner Name VS Respondent Name	Advocate	on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)		(Conteste d	exec ution of decr ee	Number of days: for days: for decree from date of decision	
	SH. RAJ KUMAR CHAUHAN, LD. DISTRICT JUDGE (COMMERCIAL- COURT), SOUTH-EAST, SAKET COURT		NIL									
15		EAST	NIL									

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name			Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision		(Conteste d	of exec ution of decr	of days	Section
	SH. SANJAY SHARMA-I	EAST	NIL										
	MS. SARITA BIRBAL, DISTRICT JUDGE, (COMMERCIAL COURT) (w.e.f- 20.07.2021)	NORTH EAST)-54/2019	TILAK RAJ JAIN VS SOHAIB ANSARI		20-04- 2019	NIL	07-10- 2021	901	CONTEST ED	NIL		SUIT FOR RECOVER Y OF MONEY
				M/S BALAJI TRADERS VS M/S NEW SUNFLOWER ROADWAYS	KL RAJORA	14.05.2019	NIL	22.10.2021	892	CONTESTE D	NIL		SUIT FOR RECOVERY OF MONEY
				BSES YAMUNA POWER LTD VS MOHD ISRAR	PRASHANT SHARMA	12.12.2019	NIL	27.10.2021	685	CONTESTE D	NIL		SUIT FOR RECOVERY OF MONEY
	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT)	Shahdara	NIL								•		
-	MS. SUKHVINDER KAUR	Shahdara	NIL										

No		District		Petitioner Name VS Respondent Name	Registrati on	Whether Urgent Reliei was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision 	disposal	Disposal (Conteste d	of exec ution of decr	Number of days for execution of decree from date of decision	Section
	Sh. Vinoc Kumar, Ld. DJ (C.C.)	NORTH- WEST	NIL									
21	MS. BARKHA GUPTA, DJ(COMM)	North	NIL									
	SH. HARISH DUDANI, DJ (COMMERCIAL)	ISOUTH JWEST	NIL									